

(21)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH

HYDERABAD

O.A. NO. 588/95

Between:

Date of Order: 8.5.95.

Smt. M. Aswarthamma

...Applicant.

And

1. Union of India, rep. by its General Manager, South Central Railway, Railnilayam, Secunderabad.
2. The Divisional Railway Manager, (Personnel), South Central Railway, Hyderabad MG Division, Secunderabad.
3. Senior Divisional Personnel Officer, South Central Railway, Guntakal, Ananthapur District.

...Respondents.

Counsel for the Applicant : Mr. S. Ramakrishna Rao

Counsel for the Respondents ; Mr. N. V. Ramana, Addl. AGSC.

CORAM:

THE HON'BLE SHRI A. B. GORTHI : MEMBER (A)

contd...

O.A. 588/95.

Dt. of Decision : 08-05-1995.

ORDER

¶ As per Hon'ble Shri A.B. Gorthi, Member (Admn.) ¶

The applicant is the widow of Shri M. Sanjanna, who died on 29-05-1994 while in the service of SC Railway as an Assistant Station Master. The applicant made several representations to the respondents to grant her the terminal benefits due to her on the demise of her husband. Even to this [date] she has not received any family pension, death gratuity, Provident Fund, Insurance amount and such other service benefits. Consequently, the prayer in this application is for a direction to the respondents to settle the terminal benefits accruing to the applicant on the death of her husband and pay the same to her without further delay.

2. Heard learned counsel for both the parties. It is seen that the applicant made a representation to the Senior Divisional Personnel Officer, SC Railway on 12-07-1994 and it was followed by another representation dated 12-08-1994 addressed to the Divisional Railway Manager, SC Railway. Also on record is a petition from the Secretary of the Indian Railway Pensioners' Association dated 13-08-1994 addressed to the Divisional Railway Manager, SC Railway. Finally, the applicant approached the General Manager, SC Railway vide her representation dated 23-11-1994. It is stated [for] the applicant that none of the above representations was responded to.

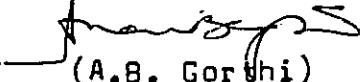
3. Keeping in view the afore-stated facts I deem it just and proper to dispose of this OA at the admission stage itself with a direction to the General Manager, SC Railway (Respondent No.1) to examine the request of the applicant for

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-3-

grant of family pension and other terminal benefits due to her on the demise of her husband and pass appropriate ~~reasoned~~ ^{recent} orders. This shall be done within a period of three months from the date of communication of this order. It is needless to say that the applicant will be at liberty to approach the Tribunal if ~~she~~ feels aggrieved by the order/orders of the respondents.

4. No order as to costs.


(A.B. Gorthi)

Member (Admn.)

Dated : The 8th May 1995.
(Dictated in Open Court)


Amalgamated
DEPUTY REGISTRAR(J)

To

1. The General Manager, South Central Railway, Railnilayam, Secunderabad.
2. The Divisional Railway Manager, (Personnel) South Central Railway, Hyderabad MG Division, Secunderabad.
3. Senior Divisional Personnel Officer, South Central Railway, Guntakal, Ananthapur District.
4. One copy to Mr.S.Ramakrishna Rao, Advocate, CAT, Hyderabad.
5. One copy to Mr.N.V.Ramana, Addl.CGSC, CAT, Hyderabad.
6. One copy to Library, CAT, Hyderabad.
7. One spare copy.

YLKR

DA-588295
TYPED BY
CHECKED BY

COMPARED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH

THE HON'BLE SHRI A.V.HARIOSAN: MEMBER (J)

AND

THE HON'BLE SHRI A.B.GORTHI: MEMBER (A)

DATED 25/2/95

ORDER/JUDGMENT

M.A. NO/R.P.NO./C.P.NO.

IN
D.A. NO. 588295

Admitted, and Interim directions issued.

Allowed.

Disposed of with directions

Dismissed.

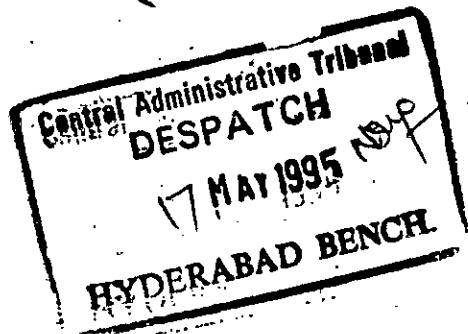
Dismissed as withdrawn

Dismissed for default

Rejected/Ordered.

No order as to costs.

YLKR



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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

C.P.NO.85/95 in O.A.NO.588/95

Between:

Date of Order: 30.11.95.

M.Aswarhamma

...Applicant.

And

1. Shri V.Kalikavatharam, General Manager,
South Central Railway, Secunderabad.
2. Shri C.Ramakrishna, Divisional Railway Manager,
(Personnel), South Central Railway,
Hyderabad (MG) Division, Secunderabad.

...Respondents.

Counsel for the Applicant : Mr.S.Ramakrishna Rao

Counsel for the Respondents : Mr.N.V.Ramana, Addl.CGSC.

CORAM:

THE HON'BLE JUSTICE SHRI V.NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI A.B.GORTHI : MEMBER (A)

THE TRIBUNAL MADE THE FOLLOWING ORDER:

It is submitted for both sides that the General Manager has already granted sanction in regard to pensionary benefits.

2. Accordingly the CP is closed. This does not de-bar the applicant to file MA if there is going to be delay on the part of the respondents in paying pension and pensionary benefits after pension papers are filed.

Amulya
DEPUTY REGISTRAR(J)

TO

1. Shri V.Kalikavatharam, General Manager,
South Central Railway, Secunderabad.
2. Shri C.Ramakrishna, Divisional Railway Manager (Personnel),
South Central Railway, Hyderabad (MG) Division,
Secunderabad.
3. One copy to Mr.S.Ramakrishna Rao, Advocate, CAT, Hyderabad.
4. One copy to Mr.N.V.Ramana, Addl.CGSC, CAT, Hyderabad.
5. One copy to Library, CAT, Hyderabad.
6. One spare copy.

YLKR

TYPED BY

CHECKED BY

COMPARED BY

APPROVED

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

VICE CHIEF JUSTICE

AND
A B Gorla
THE HON'BLE MR. R. RANGARAJAN : M(A)

DATED: 30 - 11 - 1995

ORDER/JUDGMENT

M.A./R.A./C.A. No. 85/95

in

O.A. No. 588/95

T.A. No. (W.P. No.)

Admitted and Interim directions
Issued.

Allowed.

C.P. closed

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

p.v.m.

